

Central Administrative Tribunal Lucknow Bench Lucknow.

Original Application No; 436/2004.

Lucknow, this the 29th day of October, 2004.

HON'BLE SHRI S.P. ARYA MEMBER(A)

Sanjay Kumar, aged about 29 years, son of Sri Ram Autar, resident of C/o Raghunath Regional Employment Exchange, Charbagh, District-Lucknow.

Applicant.

BY Advocate Shri S.K. S. Kalhans.

Versus

1. Union of India, through the Secretary to the Government of India, Ministry of Health, New Delhi.
2. Additional Director, Central Government Health Scheme, Government of India, 9-A, Rana Pratap Marg, Lucknow.
3. Officer-in-charge, Central Government, Health Scheme Dispense No. 1, Nishatganj, Lucknow.

Respondents.

BY Advocate Shri S.K. Pandey.

ORDER (ORAL)

BY Hon'ble Shri S.P. Arya Member(A)

Heard. The applicant by this O.A. seeks for his reinstatement to the post he held ^{earlier} and to be paid regular salary as well as for granting him temporary status. The applicant claims that he has worked from 27.4.1995 to 14.8.2004 for number of days intermittently which totals to 757 days.

2. Upon hearing the counsel for the parties, it is clear that the applicant has not moved any application or representation to the respondents for grant of temporary status. The departmental remedy has not been exhausted. The applicant may move a representation

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to the competent authority for his reinstatement as well as for grant of temporary status as prayed for in the O.A. and in case, the same is decided against the applicant, he would be free to approach the appropriate forum in this regard .

3. ^{with 2 observations.} ~~In view of~~ the above, the O.A. is disposed of ~~accordingly~~. No costs.

2021
(S.P. Arya)

M(A)

V.